

आयकर अपीलीय अधिकरण न्यायपीठ रायपुर में।  
IN THE INCOME TAX APPELLATE TRIBUNAL,  
RAIPUR BENCH, RAIPUR

BEFORE SHRI RAVISH SOOD, JUDICIAL MEMBER  
AND  
SHRI ARUN KHODPIA, ACCOUNTANT MEMBER

आयकर अपील सं./ITA No.119/RPR/2022

निर्धारण वर्ष /Assessment Year : 2012-13

Narendra Singh Tuteja  
Tej Blood Bank, Babupara,  
Jail Road, Ambikapur,  
Sarguja (C.G.)-497 001  
PAN: APBPS7274L

.....अपीलार्थी /Appellant

**बनाम / V/s.**

The Pr. Commissioner of Income Tax,  
Raipur-1 (C.G.)

.....प्रत्यर्थी / Respondent

Assessee by : Shri R.B Doshi, CA  
Revenue by : Dr. Simran Bhullar, CIT-DR

सुनवाई की तारीख / Date of Hearing : 20.07.2023

घोषणा की तारीख / Date of Pronouncement : 20.07.2023

**आदेश / ORDER****PER RAVISH SOOD, JM:**

The present appeal filed by the assessee is directed against the order passed by the Pr. Commissioner of Income-Tax, Raipur-1, (for short 'Pr. CIT') u/s.263 of the Income-tax Act, 1961 (in short 'the Act') dated 27.03.2021, which in turn arises from the order passed by the A.O. under Sec.143(3)/147 of the Act dated 25.12.2018 for assessment year 2012-13.

2. The Ld. Authorized Representative (for short 'AR') for the assessee by filing a letter dated 20.07.2023 has sought liberty to withdraw the present appeal. The relevant contents of the aforesaid letter reads as under:

"2. It is submitted that since the appeal is delayed, the assessee does not want to pursue the appeal and wishes to withdraw the same. It is therefore requested that the assessee may kindly be permitted to withdraw the appeal. The assessee shall pursue the appeal filed by him before Id. CIT(A) against the set aside assessment order."

3. Per contra, the Ld. Departmental Representative (for short 'DR') did not raise any objection to the seeking of withdrawal of the appeal by the assessee appellant.

4. Considering the aforesaid concession of the Ld. AR who as per the instruction of the assessee has sought liberty to withdraw the present appeal, which had not been objected by the department, we herein permit the same.

5. Resultantly, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in open court on 20<sup>th</sup> day of July, 2023.

Sd/-  
**ARUN KHODPIA**  
**(ACCOUNTANT MEMBER)**

Sd/-  
**RAVISH SOOD**  
**(JUDICIAL MEMBER)**

रायपुर/ RAIPUR ; दिनांक / Dated : 20<sup>th</sup> July, 2023  
SB

**आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :**

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The Pr. CIT, Raipur-1 (C.G)
4. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, रायपुर बेंच,  
रायपुर / DR, ITAT, Raipur Bench, Raipur.
5. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

निजी सचिव / Private Secretary  
आयकर अपीलीय अधिकरण, रायपुर / ITAT, Raipur.